

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 22
(IB)-76(PB)/2018

IN THE MATTER OF:

Oriental Bank Of Commerce

.... Petitioner/Applicant

v.

M/s. Pellet Energy Systems Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Ms. Reshma Mittal, Liquidator in person

For the Respondent : Mr. Abhishek Anand along with Mr. Karan Kohli
and Ms. Palak Kalra, Advocates for the R-1

ORDER

Liquidator Ms. Reshma Mittal appeared through VC.

Ld. Counsel Mr. Abhishek Anand appeared on behalf of Respondent No. 1.

At request and with consent of the parties, list the matter again along with all the other pending applications for a physical hearing **on 21.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)